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O.A. No. 444 of 2008

Order dated: 17.11.2008

CORAM:

Hon'ble Mr. A. K. Gaur, Member(J)

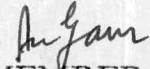
Hon'ble Mr. C.R.Mohapatra, Member (A)

Having heard Mr. N.R.Routray, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Respondents, we are satisfied that the grievance of the applicant might be redressed if the competent authority is directed to consider and decide the pending representation of the applicant vide Annexure-A/7 dated 27.02.2008. Although, the applicant has approached the competent authority after a long delay, but since it was recurring cause of action, we hereby direct the competent authority to consider and decide the pending representation of the applicant by reasoned and speaking order within specified period of time.

2. Accordingly, this application is ~~allowed~~ <sup>disposed of</sup> directing the Respondents to consider and decide the pending representation by reasoned and specific order within three months from the date of receipt of a copy of this order.

3. Copy of this O.A. be also annexed along with representation.

  
MEMBER (A)

  
MEMBER(J)